

IN THE INCOME TAX APPELLATE TRIBUNAL
PUNE BENCH, 'A' PUNE

BEFORE SHRI R.S. SYAL, VICE PRESIDENT AND
SHRI C.M. GARG, JUDICIAL MEMBER

आयकर अपील सं. / ITA No.44/PUN/2020
निर्धारण वर्ष / Assessment Year : 2012-13

Nimbalkar Associates Moze Ali Gunai Niwas Lohgaon, Pune – 411047 PAN: AAIFN0631Q	Vs.	ITO, Ward 12(3), Pune
Appellant		Respondent

Assessee by : None (withdrawal application)
Revenue by : Shri S.P. Walimbe

Date of hearing : 12-11-2021
Date of pronouncement : 12-11-2021

आदेश / ORDER

This appeal by the assessee is directed against the order passed by the CIT(A), Pune-5, Pune on 25-10-2019 in relation to the Assessment Year 2012-13.

2. Before us, the assessee has filed a letter dated 01.11.2021 seeking permission to withdraw the appeal under 'Vivad Se Vishwas Scheme' under The Direct Taxes Vivad Se Vishwas Act, 2020. The relevant contents of such letter, read as under :

“We have filed an appeal for Asst. Year 2012-13. The Appeal No. is ITA 44/PUN/2020.

Due to opting of VSV 2020 scheme we wish to withdraw this appeal. Please find attachment in this respect.

- 1) Form No.36*
- 2) Form 3 of VSV Scheme 2020”*

3. On perusal of the above letter and having no objection from the side of ld. DR, we allow the request of assessee to withdraw the appeal.

4. In the result, the appeal is dismissed as ‘withdrawn’.

Order pronounced in the Open Court on 12th November, 2021.

Sd/-
(C.M. GARG)

JUDICIAL MEMBER

पुणे Pune; दिनांक Dated : 12th November, 2021
GCVSR

Sd/-
(R.S.SYAL)
VICE PRESIDENT

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order is forwarded to:

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent;
3. The CIT(A), Pune-5, Pune
4. The Pr.CIT, Pune-4, Pune
5. DR, ITAT, 'A' Bench, Pune
6. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण ,पुणे / ITAT, Pune

		Date	
1.	Draft dictated on	12-11-2021	Sr.PS
2.	Draft placed before author	12-11-2021	Sr.PS
3.	Draft proposed & placed before the second member		JM
4.	Draft discussed/approved by Second Member.		JM
5.	Approved Draft comes to the Sr.PS/PS		Sr.PS
6.	Kept for pronouncement on		Sr.PS
7.	Date of uploading order		Sr.PS
8.	File sent to the Bench Clerk		Sr.PS
9.	Date on which file goes to the Head Clerk		
10.	Date on which file goes to the A.R.		
11.	Date of dispatch of Order.		